

FAMILY WELFARE BILL*

SHRI A. T. PATIL (Kolaba): I beg to move for leave to introduce a Bill to provide for welfare of the family.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide or welfare of the family."

The motion was adopted.

SHRI A. T. PATIL: Introduce the Bill.

INDIANS ABROAD (VOTING RIGHT AT ELECTIONS) BILL*

SHRI RAM JETHMALANI (Bombay North West): I beg to move for leave to introduce a Bill to give voting right to citizens of India who are not ordinarily residents of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to give voting right to citizens of India who are not ordinarily residents of India."

The motion was adopted.

SHRI RAM JETHMALANI: I introduce the Bill.

PROTECTION OF THE DIGNITY OF WOMANHOOD BILL*

SHRI A. T. PATIL (Kalaba): I beg to move for leave to introduce a Bill to protect the dignity of womanhood with special reference to concubinage and unilateral divorce.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to protect the dignity of womanhood with special reference to concubinage and unilateral divorce."

The motion was adopted.

SHRI A. T. PATIL: I introduce the Bill.

ESTABLISHMENT OF A HIGH COURT AT AGARTALA BILL

SHRI AJOY BISWAS (Tripura West): I beg to move for leave to introduce a Bill to provide for the establishment of a High Court at Agartala, Tripura.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a High Court at Agartala."

The motion was adopted.

SHRI AJOY BISWAS: I introduce the Bill.

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†Introduced with the recommendation of the President.